

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL
PRINCIPAL BENCH, NEW DELHI**

Company Appeal (AT) (Insolvency) No.71 of 2023

IN THE MATTER OF:

Kalpesh Ramniklal Shah

...Appellant

Versus

Mundara Estate Developers Ltd. & Anr.

...Respondents

Present:

For Appellant: Mr. Anupam Lal Das, Sr. Advocate with Mr. Malak Bhatt, Ms. Neeha Nagpal, Ms. Samridhi, Mr. Mandeep Singh, Advocates.

For Respondents: Mr. Salil Thakur, Mr. Prabhat Chaurasia, Advocates R-2.

O R D E R

24.01.2023: Learned counsel for the Appellant submits that there was settlement between the parties in the year 2012 in which two properties were given as security which are sufficient to liquidate the entire debt of the Financial Creditor in terms of the settlement. Learned counsel for the Respondent submits that the settlement document is disputed.

Learned counsel for the Appellant prays for and is allowed three weeks' time to make one more effort to negotiate with the Financial Creditor to make the payment of the dues.

List this Appeal on **22.02.2023**.

Cont'd.../

In the meantime, CoC in pursuance of the impugned order shall not be constituted.

[Justice Ashok Bhushan]
Chairperson

[Barun Mitra]
Member (Technical)

Archana/nn